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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 60 / 2009-14
NEW DELHI: the 6th May, 2010

In exercise of powers conferred under Para 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1), 2009-14:-

1. After Sl. No. 5 of the Appendix 30A related to “Export Obligation Period for specified inputs”, a new Sl. No. 6 stands added as follows from immediate effect.

6)	<i>Silk in any form</i>	<i>6 months from the date of clearance of first consignment by Customs authority.</i>
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This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(F.No. 01/01/HQ/10-11/ECA-II /PC 4)